

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/775/2019

Date of decision: 24.7.2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

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MES No.316512, Komal Preet Kaur, aged 35 years, W/o Sh. Ravinder Pal Singh, R/o H. No.107, MES Colony N Area, Airport Road, Chandigarh-160003.

...APPLICANT

VERSUS

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi-110011.
2. The Engineer in Chief, Army HQ, Kashmir House, New Delhi-110001.
3. The Chief Engineer, Western Command, Chandimandir, Distt. Panchkula (Haryana)-134116.
4. The Chief Engineer, Chandigarh Zone, Airport Road, Chandigarh-160003.
5. The Garrison Engineer, Chandigarh N Area, Old Airport Road, Chandigarh-160003.

...RESPONDENTS

PRESENT: Sh. Shailendra Sharma, counsel for the applicant.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. Solitary grievance of the applicant in this O.A. is to direct the respondents to grant him one increment from 1.10.2004 the date when he completed his probation period. Learned counsel for the applicant submitted that applicant was offered appointment on 7.10.2003 on probation for a period of two years, which could be extended for another two years. After completion of that, applicant has already been promoted to post of Stenographer Grade-II on 10.5.2012. Learned counsel submitted that once applicant has already completed maximum probation period and as per respondents' own communication, they

have not conducted type test and requested one time exception then they cannot withhold one increment on promotion. Learned counsel for the applicant submitted that his legal notice 8.4.2019 (Annexure A-8) is still pending unanswered, therefore, applicant will be satisfied if a direction is issued to the respondents to decide the same.

2. In view of the above, the O.A. is disposed of in limine, as requested by learned counsel for the applicant, with a direction to the competent authority, to whom legal notice is addressed, to consider and decide the same by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. Order so passed by duly communicated to the applicant.
3. Disposal of the O.A. in the above terms will not be construed as an expression of any opinion on the merits of this case. No costs.



Date: 24.07.2019.
Place: Chandigarh.

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